

24.4.2002 Mrs. Sharda Pathak, Counsel for Petitioner.

Mr.P.C. Sharma, Proxy counsel for

Mr. Sanjay Pareek, counsel for the respondents.

This CP has arisen for the alleged disobedience of the order dated 20.4.2001 in OA No. 375/2001. By this order, respondents have been directed to consider the case of the applicant for appointment on compassionate grounds within a period of four months from the date of receipt of a copy of this order, after considering the relaxation of upper age limit of the applicant. Reply has been filed by the respondents (Annexure A/1) with the communication sent to the ~~application~~ ^{applicant} giving reason as to why her appointment on compassionate ground was considered, ^{but} could not be accepted. In view of this, we are of the considered view that the order of this Tribunal has been complied with. This CP does not survives. CP is dismissed. Notices issued to the contmmers are discharged. If the applicant is feeling aggrieved with the orders passed by the respondents, she shall be at liberty to file a fresh OA.

J.K. KAUSHIK
(J.K. KAUSHIK)

MEMBER (J)

A.P. NAGRATH
(A.P. NAGRATH)

MEMBER (A)

*Received
Dhawal
30/4/2002*

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Dhawal
30/4/2002*